

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:642  
ANSWERED ON:15.07.2014  
RESERVATION FOR PERSONS WITH DISABILITIES  
Nayak Shri B.V.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) The nature of disabilities covered under the reservation quota for the purpose of giving admission in educational institutes and providing employment ;
- (b) whether such quota for the persons with disabilities is being filled up regularly;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to increase the percentage of quota for the disabled; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) As per section 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 disability means blindness, low vision, leprosy-cured, hearing impairment, locomotor disability, mental retardation and mental illness. Section 2 (t) of the Act defines person with disability as a person suffering from not less than forty percent of any disability as certified by a medical authority.

As per section 39 of the said Act, all Government educational institutions and other educational institutions receiving aid from the Government, shall reserve not less than three percent seats for persons with disabilities

As per Section 33 of the said Act, every appropriate Government shall appoint in every establishment such percentage of vacancies not less than three percent for persons or class of persons with disabilities of which one per cent each shall be reserved for persons suffering from-

- (i) blindness or low vision;
- (j) hearing impairment;
- (k) locomotor disability or cerebral palsy, in the posts identified for each disability

(b) to (c) The provisions of section 33 and 39 of the aforesaid Act is mandatory and every Government establishment/ educational institutions is required to comply with these provisions. As regards reservation in employment in Government establishment, Department of Personnel and Training in the Ministry of Personnel, Public Grievances and Pensions being the nodal agency has been issuing instructions from time to time to all the Ministries/Departments for recruitment of PwDs in compliance of section 33 of the said Act. As regards reservation of seats in educational institutions, no data is maintained centrally by this Ministry.

(d) to (e) The Government has introduced the Rights of Persons with Disabilities Bill, 2014 in the Rajya Sabha on 702.2014 wherein it has been proposed to increase the reservation from three percent to five percent for persons with disabilities.